

**GOVERNMENT OF INDIA  
MINISTRY OF COMMUNICATIONS  
DEPARTMENT OF TELECOMMUNICATIONS**

**LOK SABHA  
UNSTARRED QUESTION NO. 4388  
TO BE ANSWERED ON 30<sup>TH</sup> MARCH, 2022**

**AGR DUES ON SPECTRUM AUCTION**

4388. SHRI RAM MOHAN NAIDU KINJARAPU:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the move to convert Annual Gross Revenue (AGR) dues and interest on spectrum auction installments, owed by private telecom companies, into equity in those companies have been approved and if so, the details thereof;
- (b) whether the Government has planned to formulate a regulatory setup to govern these companies' affairs and if so, the details, thereof;
- (c) the details of the persons appointed from the Government's side in order to oversee the company's functioning;
- (d) the details of the Government plans on holding the equity in these telecom companies viz Vi India Limited and Tata Teleservices Maharashtra Limited;
- (e) whether the infusing of the Government equity into private companies is in contradiction with the new Public Sector Enterprise (PSE) Policy notified on 4th February 2021, which calls for bare minimum presence of the government in strategic sectors; and
- (f) if so, the details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE FOR COMMUNICATIONS  
(SHRI DEVUSINH CHAUHAN)**

- (a) The Government has approved the following:
  - i. To give an option to Telecom Service Providers (TSPs) to defer payment of the annual instalments of AGR-related dues as determined by the Hon'ble Supreme Court in the AGR case, and spectrum auction instalments, by a period of four years.
  - ii. To give an option to TSPs to convert interest amount arising out on account of deferred spectrum auction instalments and AGR dues pertaining to the moratorium period, by way of equity.
- (b) to (f) M/s Vodafone Idea Limited (VIL) has exercised its option for converting its interest liabilities arising out on account of deferred spectrum auction instalments and AGR dues pertaining to the moratorium period, by way of equity. M/s Tata Teleservices (Maharashtra) Ltd. (TTML) has not opted for conversion of interest arising out of moratorium on dues into equity. Ministry of Finance shall finalize the procedure, method, rate of conversion, mix of equity and preferential capital (if any), compliance with SEBI and other relevant guidelines. The private telecom companies will continue to be managed as professionally run private companies.

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